

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 10th November, 1952

The House met at a Quarter to Eleven
of the Clock

[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the Members that I have received the following letter from Shri M. K. Shivananjappa, M. P.:

"Under clause (4) of Article 101 of the Constitution of India read with Rule 228 (1) of the Rules of Procedure and Conduct of Business in the House of the People. I, M. K. Shivananjappa beg the House that permission be granted to me for remaining absent from all meetings of the House till the end of the present Session just to enable me to participate in Election Case No. 121 of 1952 in which I am the respondent."

That is one. There is the other letter from Prof. C. P. Mathew asking for leave of absence. The letter reads as follows:

"I have been delegated by the Government to the forthcoming Session of the UNESCO meeting in Paris from November 12 to December 10, and accordingly I wish to leave this, "(that means India)," on the 9th instant. I request that I may be granted leave from the House during my absence from the country."

Is it the pleasure of the House that permission be granted to Shri M. K. Shivananjappa to remain absent from all the meetings of the House during

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this Session and to Prof. C. P. Mathew with effect from the 10th November till his return in December?

Leave was granted.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF THE COMMITTEE OF PRIVILEGES

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

"That the time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege be further extended up to Monday, the 1st December, 1952:

(i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M. P.;

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States."

Mr. Speaker: The question is:

"That the time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege be further extended up to Monday, the 1st December, 1952:

(i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M. P.;

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States."

The motion was adopted.

PAPERS LAID ON THE TABLE

NOTIFICATION NO. 75—INCOME-TAX

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the

[Shri C. D. Deshmukh]

Table a copy of Notification No. 75—Income-Tax dated the 5th November, 1952, in accordance with sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947, as amended by the Taxation on Income (Investigation Commission) Amendment Act, 1951. [Placed in Library. See No. P—68/52]

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.”

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

KHADI AND OTHER HANDLOOM INDUSTRIES (DEVELOPMENT) CESS BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing Khadi and other handloom industries and for promoting the sale of Khadi and other handloom cloth.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing Khadi and other handloom industries and for promoting the sale of Khadi and other handloom cloth.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

INDIAN POWER ALCOHOL (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Indian Power Alcohol Act, 1948.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to amend the Indian Power Alcohol Act, 1948.”

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the Industrial Finance Corporation Act, 1948.

PUNJAB MUNICIPAL (DELHI AMENDMENT) BILL

The Minister of Health (Rajkumari Amrit Kaur): I beg to move for leave to introduce a Bill further to amend the Punjab Municipal Act, 1911, as in force in the State of Delhi.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Punjab Municipal Act, 1911, as in force in the State of Delhi.”

The motion was adopted.

Rajkumari Amrit Kaur: I introduce the Bill.

STATEMENT RE GOVERNMENT LEGISLATIVE BUSINESS

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): On the first day of the session, I stated that I would place a statement before the House regarding the work of the session. I have got the statement with me. I do not know, Sir, whether it is worth my while reading it through all the proposed legislation. It is rather a long list and a comprehensive list. I cannot say that we would go through it in the course of the session; but we should like to deal with them as far as possible during the session. If you will permit me, Sir, I shall place it on the Table of the House.

Mr. Speaker: That is better.

Shri Jawaharlal Nehru: I shall do

Mr. Speaker: It will be circulated to Members.

Shri Jawaharlal Nehru: First, there is a list of all the proposed legislation. Naturally, the list looks long. But, many of these Bills are likely to be short ones. Some, of course, will take much more time. Then, there is a second list, the same one really, which gives some indication of when they

*Information communicated to Members on Parliamentary Bulletin, Part II. No. 321, dated the 12th November, 1952